## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:4058 ANSWERED ON:17.12.2014 RESTRICTION OF TRAFFIC BY ISPS Mahajan Smt. Poonam ;Owaisi Shri Asaduddin

## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Government has received complaints about discrimination by Internet Service Providers (ISPs) against the content that they make available to the consumers the restricted access to any website or internet application for their competitive or economic advantage;

(b) if so, the details thereof;

(c) whether the Government proposes to formulate any rules or regulations to encode the principle of net neutrality to ensure that the ISPs do not control the traffic that passes through their servers;

(d) if so, the details thereof and the action taken in this regard so far; and

(e) if not, the reasons therefor?

## Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) No, Madam.

(b) Does not arise in view of (a) above.

(c) to (e) Internet service in the country is being provided by Indian companies granted licence under Section 4 of Indian Telegraph Act 1885, As per the said licence, licensee shall provide unrestricted access to all the content available on Internet to the subscriber except for such content which is restricted by the Licensor/designated authority under Law. Further, presently there is no proposal to formulate any separate rules or regulations in respect of net-neutrality.